

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 15TH DAY OF JANUARY, 2002

Original Application No.08 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Ashok Kumar Mishra, aged about 40 years
Son of Shri Bindravan Mishra
working as Gangman, posted under
PWI, Shahjahanpur.

.... Applicant

(By Adv: Shri Rakesh Verma)

Versus

1. Union of India through the General manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway manager Northern Railway, Moradabad
3. The Section Engineer(P.Way) Northern railway, Shahjahanpur.
4. The Divisional Engineer, Northern Railway, Shahjahanpur.

.... Respondents

(By Adv: Shri A.K.Gaur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

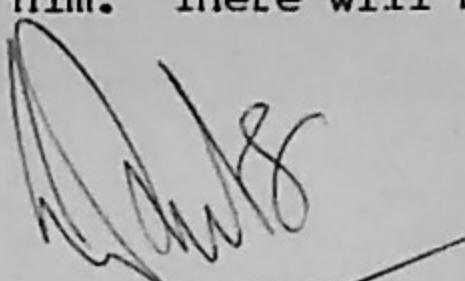
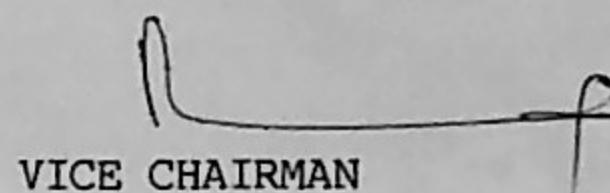
The grievance of the applicant is that he is serving as Gangman in Northern Railway at Shahjahanpur. He applied for change of his category from Gangman to Token Porter. By letter dated 15.10.1999 he was informed that his name stands at sl.no.58 in the list and his claim shall be considered at its turn. It is submitted that thereafter he has not been informed about the decision taken on the request of the applicant. It is also submitted that by letters dated 4.6.1999, 7.7.99 and 1.12.99 options were invited for change of cadre and the applicant in pursuance of each of the notification submitted different options but he has not been communicated any decision. Last option was submitted by the applicant on 21.1.2000(Annexure 8).

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Learned counsel for the applicant has submitted that the ~~difficulty~~
~~difficulty~~
is facing in serving as Gangman.

Considering the facts and circumstances, in our opinion the ends of justice will be served if this OA ~~be~~ disposed of finally with a direction to respondent no.4, the Divisional Engineer, Northern Railway, Shahjahanpur, respondent no.4 to decide the representation of the applicant by a reasoned order within a specified time.

The OA is disposed of finally with a direction to respondent no.4 to decide the representation dated 21.1.2000 of the applicant by a reasoned order within three months from the date a copy of this order is filed before him. There will be no order as to costs.


MEMBER(A)
VICE CHAIRMAN

Dated: 15th jan: 2002

Uv/